

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

(11)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/10/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL  
SHRI. S. VIJAYARAGHAVAN – MEMBER - TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TP(HC)/177,178/CAA /2017  
NAME OF THE TRANSFEROR : REEVA SECURITIES CONSULTANCY SERVICES  
PVT LTD  
NAME OF THE TRANSFERRE : PINK MANAGEMENT CONSULTANCY PVT LTD  
UNDER SECTION : 230

S.No.	Name (in Capital)	Represented by	Signature
1]	B. Dhanraj -	u h m	- B. Dhanraj

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**ORDER**

Counsel for the Applicant present and submitted that at the time of sanction of the scheme, Counsel was not in a position to draw the attention of this Bench towards the amended scheme filed before the Hon'ble High Court of Madras as the papers were not properly arranged due to the transfer from the Hon'ble High Court of Madras.

Counsel for the Applicant withdraws the memo and prayed for submitting application for sanction of the amended scheme filed before the Hon'ble High Court of Madras. Accordingly, the memo stands **disposed of** with the liberty granted to file afresh, application.



MEMBER (TECHNICAL)  
ghk



MEMBER (JUDICIAL)